



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 22nd of May, 2018

SRO 225.- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in continuation of notification SRO 196 dated 24-04-2017, the Government hereby extends the term of appointment of Shri Neema Stanzin, Advocate as Public Prosecutor for the Court of District and Sessions Judge, Leh for a further period of one year with effect from 01-05-2018.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Dated: 22 -05-2018.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Leh
5. Additional District and Sessions Judge, Leh.
6. Deputy Commissioner, Leh.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Leh.
9. OSD to Hon'ble Minister for Law Justice and Parliamentary Affairs for information of the Hon'ble Minister.
10. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Shri Neema Stanzin, Public Prosecutor, Leh.
14. Incharge Website, Department of L, J&PA.
15. SRO section, Department of LJ&PA (w. 7. s. c).
16. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

[Signature]
22.05.2018